

THE MINISTER FOR PLANNING AND IRRIGATION AND POWER (SHRI GULZARI LAL NANDA) : (a) Shimoga District (Shikaripur Sorab Area).

(b) and (c). A preliminary survey of the area is being made. The State Government has been allowed to incur expenditure up to Rs. 25,000 for it. The work on the project is expected to begin by 1st October 1952. By the end of December 1952 it is expected that work will be well under way.

SHRI M. VALIULLA : Are there rural development schemes also put into effect at the same time along with the projects ?

SHRI GULZARI LAL NANDA : There are rural development schemes under the programme of intensive agricultural work, but I am not quite sure about this particular case.

SHRI GOVINDA REDDY : Has the Central Government appointed a Committee to supervise this project ?

SHRI GULZARI LAL NANDA : There is a Central Committee appointed for the purpose of supervision of all projects.

SHRI GOVINDA REDDY : Is a Regional Committee going to be appointed or has it been appointed for this purpose ?

SHRI GULZARI LAL NANDA : Regional Committees are set up by the State itself.

SHRI KRISHNA MOORTHY RAO: May I know if any plan of work has been drawn up and targets fixed ?

SHRI GULZARI LAL NANDA : Yes, there is a general pattern which has been embodied in a pamphlet which hon. Members might have seen. At the time a survey is in progress and a plan of work will be drawn up as soon as it is completed. But generally this will vary according to the conditions and depend on the results of the survey.

SHRI KRISHNA MOORTHY RAO : I want to know if for this particular project any plan has been drawn up.

SHRI GULZARI LAL NANDA : As I said, the various components of this particular project will depend upon the survey which is now in progress.

SHRI KRISHNA MOORTHY RAO : May I know if local non-officials will be associated with the execution of this work ?

SHRI GULZARI LAL NANDA : Yes, there is provision for association of non-officials.

COMMITTEE FOR THE WELFARE OF HAJ PILGRIMS

*46. SHRI E. K. IMBICHIBAVA : Will the Minister for EXTERNAL AFFAIRS be pleased to state :

(a) whether Malabar is represented on the Committee for the welfare of Haj pilgrims ;

(b) if the answer to part (a) be in the affirmative, the names of the members from Malabar on the Committee ;

(c) the total expenditure incurred on the work of the Committee during the years 1951 and 1952 ; and

(d) the total amount spent by the Committee at Hedjaz for medical facilities to Haj pilgrims from India during the last three years, namely, 1949-50, 1950-51 and 1951-52 ?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR) :

(a) and (b). It is not clear to which Committee reference is made. There are six Haj Committees in India namely :—

- (1) The Central Haj Committee, New Delhi.
- (2) The Port Haj Committee, Bombay.
- (3) The Special Haj Committee, Calcutta.

(4) The State Haj Committee, Kozhikod, Malabar.

(5) The State Haj Committee, Lucknow.

(6) The Divisional Haj Committee, Dhubri (Assam).

There are no members from Malabar at present in the Central Haj Committee.

(c) Total expenditure on the Central Haj Committee in 1951-52 was Rs. 2,200.

The expenditure of the other Haj Committees is met partly out of donations and interest on securities, but mostly out of the proceeds of the Pilgrims Pass Registration Fee.

(d) The expenditure on medical facilities provided for Indian pilgrims in the Hedjaz is met by the Government of India and not by the Haj Committees. The amount spent during the last few years are as follows :

Year	Amount
1949-50	• • -Rs. 13,351
1950-51	• • -Rs. 14,757
1951-52	• • -Rs. 52,740

SHRI E. K. IMBICHIBAVA (*In Malayalam*) : Is there any special reason for not including a member from Malabar in the Central Haj Committee ?

DR. B. V. KESKAR : No, Sir. Not at all.

SHRI E. K. IMBICHIBAVA (*In Malayalam*) : Will this be considered ?

MR. CHAIRMAN : Yes, it will be considered.

BABAR ROAD COLONY

*47. SHRI C. G. MISRA : Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that it is now nearly five years that the residents of the Babar Road Colony in New Delhi sought permission to raise a second storey on their present single-storeyed houses ;

(b) the reasons why the grant of such permission is being delayed ;

(c) whether the main terms and conditions on which such permission will be granted have been settled ; if J so what are those terms and conditions ; and

(d) whether Government proposes to give such permission before the coming winter ?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : (a) Yes.

(b) Permission had been granted by the Chief Commissioner, Delhi in October 1948, on certain conditions, which were not accepted by the lessees. They, instead, wanted to adopt a design involving relaxation of the Building Bye-laws of the New Delhi Municipal Committee. The Technical Committee appointed by the Government of India to examine the Building Bye-laws of local bodies of Delhi has submitted its recommendations which are being examined by the Delhi Municipal Committee. The lessees also denied their liability to pay the additional premium asked for by the Chief Commissioner. This matter is being examined by the Delhi State Government.

(c) No.

(d) This will depend on the time to be taken by the New Delhi Municipal Committee in finalising their Building Bye-laws and by the Delhi State in deciding the liability for payment of additional premium.

SHRI C. G. MISRA : Will the hon. Minister kindly state what time Government will take for deciding this question ?

SARDAR SWARAN SINGH : As already replied by me, Sir, the matter is under consideration by the Delhi State Government and also by the Delhi Municipal Committee. It will depend on how soon they can come to a decision and all that we can do is to ask them to expedite their decision.